

**NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

MA 665 & 678/2018
in CP(IB)-1315(MB)/2017

CORAM:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI RAVIKUMAR DURAISAMY
MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 24.07.2018

NAME OF THE PARTIES: Alchemist Asset Reconstruction Co. Ltd.
v/s.
Abhijeet MADC Nagpur Energy Pvt. Ltd.

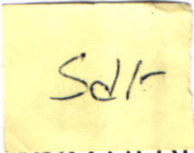
INSOLVENCY & BANKRUPTCY CODE 2016.

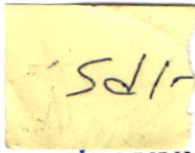
ORDER

The Counsel appearing on behalf of the Resolution Professional not being in a position to answer the queries in respect to title over the land and the power-plant held by the Corporate Debtor, the Resolution Professional is hereby directed to present in person on the next date of hearing.

This query has been put to this Counsel on the application filed by the Maharashtra Airport Development Company (MADC) seeking relief (a) to maintain status quo in respect to the use of switchyard and transmission network of the Corporate Debtor by MADC and (b) to clarify that the Concession Agreement to use the Power Plant and Transmissions Lines may form part of the liquidation process and rights of the purchaser shall be regulated by the Concession Agreement.

List this application for hearing along with other applications on the next date of hearing. If the Resolution Professional is not present in person on the next date of hearing, further steps will be taken in respect to the applications pending before this Bench.


RAVIKUMAR DURAISAMY
Member (Technical)


B.S.V. PRAKASH KUMAR
Member (Judicial)